



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Jul/202425/9**DATED:** 09/09/2024Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Jul/202425/9 dated 09/09/2024 of Norms Committee - IV for the year 2024-25 was held on 09/09/2024 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sh. Uttam Kumar Jana, FTDO	DGFT(HQ)
3	Sh. Nand Lal, Technical Consultant	DGFT
4	Sh. Shaish Kumar , Technical Consultant	DGFT

6	Sh, D.N. Mathur, Technical Consultant	DGFT
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Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00000024AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item Name: Water-based pressure sensitive natural rubber latex-based adhesive (P-560 S UV) (Solid Content 56 - +1%)

Qty.: 3000 Kg

Import items:

S. no	Item description	Qty. Recommended per kg of export
1	Natural Rubber Latex	0.2527 kg
2	Copolymer emulsion 1 (VAE)	0.2517 kg
3	Copolymer emulsion 2 (PU Based)	0.1005 kg
4	Rosin Esters	0.2010 kg
5	Polyacrylate based Thickener	0.0298 kg
6	Fatty acid-based Emulsifier	0.0099 kg
7	Mineral oil based Defoamer	0.0030 kg

The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance

Authorization should be issued on a repeat basis based on the fixation of above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	2 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00000026AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item Name: Water-based pressure sensitive natural rubber latex-based adhesive (P 560 H) Solid Content 56.40 - +1%)

Qty.: 44800 Kg

Import items:

S. no	Item description	Qty. Recommended per kg of export
1	Natural Rubber Latex	0.2527 kg
2	Copolymer emulsion 1 (VAE)	0.2378 kg
3	Copolymer emulsion 2 (PU Based)	0.1144 kg
4	Rosin Esters	0.2010 kg
5	Polyacrylate based Thickener	0.0448 kg
6	Fatty acid-based Emulsifier	0.0099 kg

7	Mineral oil based Defoamer	0.0030 kg
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The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	3 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00000031AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item Name: Water-based pressure sensitive natural rubber latex-based adhesive (801A) (Solid Content 56.19 - +1%)

Qty.: 16300 Kg

Import items:

S. no	Item description	Qty. Recommended per kg of export
1	Natural Rubber Latex	0.3902 kg
2	Copolymer emulsion 1 (VAE)	0.2000 kg
3	Copolymer emulsion 2 (PU Based)	0.1213 kg
4	Rosin Esters	0.0520 kg

5	Polyacrylate based Thickener	0.0024 kg
6	Fatty acid-based Emulsifier	0.0013 kg
7	Mineral oil based Defoamer	0.0020 kg

The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	4 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00000032AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item Name: Water-based pressure sensitive natural rubber latex-based adhesive (801A) (Solid Content 56.17 - +1%)

Qty.: 61800 Kg

Import items:

S. no	Item description	Qty. Recommended per kg of export
1	Natural Rubber Latex	0.2527 kg
2	Copolymer emulsion 1 (VAE)	0.2378 kg

3	Copolymer emulsion 2 (PU Based)	0.1144 kg
4	Rosin Esters	0.2010 kg
5	Polyacrylate based Thickener	0.0299 kg
6	Fatty acid-based Emulsifier	0.010 kg
7	Mineral oil based Defoamer	0.003 kg

The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	5 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003755AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following.

1. Step wise manufacturing process.
2. Complete chemical reaction with molecular and structural formula and molecular weight stage wise wastage on molar basis.
3. All tech details as per annexure to appendix 4E for chemical product.
4. Production consumption data certified by GST for the year 2018-19.
5. Stichometric balance between import and export.

The case stands for deferred.

Case No.	6 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	MEGHMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005601AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: 1. CIB registration for the export item with approved composition. 2. Density of the export item. The case stands for deferred.	

Case No.	7 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	BIOEXTRACT
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00006294AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: 1. COA report of import (from foreign supplier) and export items, indicating composition. 2. Calculation of requirement of import item, based on COA reports, giving justification of wastage. 3. Production/consumption data for the last three years duly certified by Chartered Accountant. The case stands for deferred.	

Case No.	8 / NC/4/MEET/Jul/202425/9
Case Status	Case Rejected
Party Name	GUJARAT BOROSIL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00006400AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied under prior fixation of norms category and attached a request letter for re-fixation of norms for AA No- 0310822311 dated 16.07.2018, NC Meeting No-7/83/ALC1/2018 dated 25.10.2018. After detailed deliberations, the committee decided to reject this case and direct the firm to apply proper file for review of norms against decision of NC Meeting No-7/83/ALC1/2018 dated 25.10.2018 or approach the concerned RA for regularization of the mentioned authorization. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	9 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	DEVIDAYAL CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00000180AM25
RA File Number	NA
Licence No and Date	0310820994/15/05/2018
Norms Committee Decision: he committee considered the case as per the agenda and noted that the firm had applied for prior fixation of Advance Authorization no. 0310820994 dated 15.5.2018. It has been observed that the said AA was issued under "No Norms Repeat" basis by RA-Mumbai. After detailed deliberation, the committee decided to request the firm and RA-Mumbai to submit their clarification on the need of fixation of norm for the above said adv authorization. The case stands deferred.	

Case No.	10 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	DEVIDAYAL CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00000179AM25
RA File Number	NA
Licence No and Date	0310826471/18/01/2019
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm had applied for prior fixation of norms of Advance Authorization no. 0310826471 dated 18.01.2019. It has been observed that the said AA was issued under "No Norms Repeat" basis by RA-Mumbai. After detailed deliberation, the committee decided to request the firm and RA-Mumbai to submit their clarification on the need of fixation of norm for the above said adv authorization. The case stands deferred.	

Case No.	11 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005724AM24
RA File Number	NA
Licence No and Date	0310828225/08/04/2019
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023 for Advance Authorization No. 0310828225 dated 08.04.2019, which was issued on a no-norms repeat basis from RA-Mumbai. This file of norms has been forwarded by RA-Mumbai for norm fixation. Based on the recommendation of the technical authority, the committee decided to call for the following information from the firm: 1. % Dye content in export items. 2. C.I. No of export item. The case stands deferred.	

Case No.	12 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	018305001115AM21
RA File Number	342404000072 AM21
Licence No and Date	3410046435/01/10/2020

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has submitted their reply. After detailed deliberation and based on the technical authority's recommendation, the committee decided to fix the input-output norms as follows:

Export item	Qty.	S.N.	Import item	Qty. Recommended
Molybdenum Trioxide	1Kg.	1	Molybdenum Compound on Dry Basis containing Molybdenum Content of 7.5%	9.777 Kg.
		2	Hydrogen Peroxide(50% w/w)	0.600 Kg.
		3	Alamine 336/ Tri Octyle Amine	0.00156 Kg.
		4	Primary Amine, N1923	0.0031 kg.

Note-1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e. 1.111 Kg Molybdenum/Kg of Molybdenum content in the Molybdenum compound.

Note-2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	13 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	LEETHA PACK PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	018305001212AM21
RA File Number	102404000056 AM21
Licence No and Date	1010060715/17/11/2020
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm was called for personal hearing along-with the following information: • Weight of Export item in Kg term. • Reason for asking for more than one type of PURE BOARD in a single export item, giving manufacturing process. • Complete calculation for the requirement of PURE BOARD for each type of export item, giving net import content and wastage separately for each export item. • To provide duly filled in 4 E, Annexure of the application. The firm has submitted the above information vide email dated 05.09.2024. Accordingly, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	14 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00067246AM21
RA File Number	03AA04014708 AM21
Licence No and Date	0311001135/21/01/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted their reply. After detailed deliberation and based on the technical authority's recommendation, the committee decided to fix the input-output norms as follows:	

Export item	Qty.	Import item	Qty. Recommended
10% PLATINUM ON CARBON CATALYST FC-10(10% PLATINUM ON CARBON CATALYST FC-10)	1 kg.	PLATINUM METAL SPONGE Free of cost Inputs as per para 4 19 of FTP 2015 2020	0.1 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	15 / NC/4/MEET/Jul/202425/9
Case Status	Case Rejected
Party Name	GARGI HUTTENES ALBERTUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00114566AM21
RA File Number	03AA04029206 AM21
Licence No and Date	0311002909/26/03/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was issued under “No Norms self-ratification” under para 4.07A of HPB. Accordingly, the committee decided to close the case. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	16 / NC/4/MEET/Jul/202425/9
Case Status	Case Rejected
Party Name	GARGI HUTTENES ALBERTUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00114569AM21
RA File Number	03AA04029201 AM21
Licence No and Date	0311002910/26/03/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was issued under “No Norms self-ratification” under para 4.07A of	

HPB. Accordingly, the committee decided to close the case.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	17 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00117103AM21
RA File Number	03AA04029928 AM21
Licence No and Date	0311002721/31/03/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that firms had submitted incomplete reply on dated 19.07.2024. Based on recommendation of technical authority, the committee decided to ask the firm to furnish proper reply for the following: 1. CIB registration for actual export items. 2. Amended copy of Adv. Auth as per actual export item and corresponding import qty. The case stands deferred.	

Case No.	18 / NC/4/MEET/Jul/202425/9
Case Status	Case Rejected
Party Name	GARGI HUTTENES ALBERTUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003039AM22
RA File Number	03AA04029195 AM21
Licence No and Date	0311002912/05/04/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was issued under “No Norms self-ratification” under para 4.07A of HPB. Accordingly, the committee decided to close the case. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	19 / NC/4/MEET/Jul/202425/9		
Case Status	Case Approved		
Party Name	INDOGULF CROPS SCIENCES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024		
HQ File Number	HQRNORM APPLY 00039200AM22		
RA File Number	05AA04013424 AM22		
Licence No and Date	0511002563/12/05/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that firms has submitted their reply. Based on recommendation of tech authority and taking cue form approved norms in NC Meeting No- 5/2022-23 dated 30.06.2022, the committee decided to approve the ad-hoc norms as under:			
Export item	Qty.	Import item	Qty. Recommended
Deltamethrin 0.72+Buprofezin 5.65 o/o EC(Deltamethrin 0.72+Buprofezin 5.65 o/o EC)	1 kg,	Buprofezin	0.0625 Kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	20 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00103110AM22
RA File Number	03AA04014913 AM22
Licence No and Date	0311004141/30/05/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that firms has submitted their reply. Based on recommendation of tech authority and taking cue form approved norms in NC Meeting No-NC/4/MEET/FEB/202223/18 dated 18.02.2023, the committee decided to approve the ad-hoc norms as	

under:

Export item	Qty.	Import item	Qty. Recommended
Potassium Bromide (Potassium Bromide Chips)	1 kg.	Hydrobromic Acid	1.484 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	21 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00106323AM22
RA File Number	06AA04001864 AM22
Licence No and Date	0611000448/03/06/2021

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has submitted **incomplete information**, therefore, the committee decided to ask the firm to furnish the following information:

- Chemical reaction of formation of export items indicating molecular weight of both reactants and the products and giving yield of the reaction,
- Purity of Lithium Hybrid Silicate and Lithium Silicate in COA report.

The case stands deferred.

Case No.	22 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00109726AM22
RA File Number	03AA04023202 AM22
Licence No and Date	0311004424/08/06/2021
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
PROPICONAZOLE TECHNICAL	1 Kg.	1	META DICHLOROBENZENE	0.68 Kg.
		2	1 2 PENTANEDIOL	0.34 Kg.
		3	BROMINE	0.161 Kg.
		4	ACETYL CHLORIDE	0.38 Kg.
		5	METHYL CYCLOHEXANE	0.05 Kg.
		6	POTASSIUM HYDROXIDE	0.28 Kg.
		7	1 2 4 TRIAZOLE	0.31 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	23 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00109729AM22
RA File Number	03AA04023200 AM22
Licence No and Date	0311004425/08/06/2021

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
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TEBUCONAZOLE TECH	1 Kg.	1	POTASSIUM HYDROXIDE	0.47 Kg.
		2	1 2 4 TRIAZOLE	0.297 Kg.
		3	1 4 CHLOROPHENYL 4 4 DIMETHYL 3 PENTANONE	0.72 Kg.
		4	N N DIMETHYL FORMAMIDE	Nil
		5	DIMETHYL ACETAMIDE	0.14 Kg.
		6	DIMETHYL SULFIDE	0.15 Kg.
		7	METHYL CYCLOHEXANE	0.118 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	24 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	POLYON TEXTILES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00111454AM22
RA File Number	08AA04006342 AM22
Licence No and Date	0811001701/10/06/2021

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant documents and noted that the firm had submitted a completely incorrect response and reply given to RA- Ahmedabad. Accordingly, the committee decided to send a reminder to furnish correct information for the following:

1. Manufacturing process indicating stage wise wastage of raw materials both imported and indigenous.
2. Specification/size of Import and export items and to indicate meaning of BITUMEN COPOLYMER 100 PERCENT NET 40 PERCENT.
3. To indicate indigenous items to use and accordingly to fill 4 E Annexure.

The case stands deferred.

Case No.	25 / NC/4/MEET/Jul/202425/9
Case Status	Case Withdrawn
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM REVIW00007096AM23
RA File Number	34AA04002763 AM22
Licence No and Date	3411000732/30/06/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that the firm has requested to remove the net content of the import item from the approved ad-hoc norms of MN NC/4/Meet/Jun/202223/6 dated 12.07.2022, and wastage was allowed based on net content of import item in the export item. Accordingly, based on the recommendation of the technical authority, the committee decided to reject the case. The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	26 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	CHEMCON SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00133317AM22
RA File Number	34AA04001449 AM21
Licence No and Date	3411000032/07/07/2021
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Chemical reaction giving molecular weight of both reactants and products with yield of the reaction. 2. COA report indicating composition of export item. The case stands deferred.	

Case No.	27 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00138112AM22
RA File Number	06AA04004198 AM22
Licence No and Date	0611000568/13/07/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted incomplete information, therefore, the committee decided to ask the firm to furnish again the following information: • Chemical reaction of formation of export items indicating molecular weight of both reactants and the products and giving yield of the reaction, • Purity of Lithium Hybrid Silicate and Lithium Silicate in COA report. The case stands deferred.	

Case No.	28 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00140720AM22
RA File Number	05AA04055023 AM22
Licence No and Date	0511003699/16/07/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant documents and noted that the item pertains to pharmaceuticals, which falls under the purview of NC-3, the nodal Norms Committee for such items. Accordingly, the committee decided to transfer the case to NC-3. The case stands deferred.	

Case No.	29 / NC/4/MEET/Jul/202425/9
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Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00140794AM22
RA File Number	06AA04004060 AM22
Licence No and Date	0611000577/16/07/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted incomplete information, therefore, the committee decided to ask the firm to furnish again the following information: • Chemical reaction of formation of export items indicating molecular weight of both reactants and the products and giving yield of the reaction, • Purity of Lithium Hybrid Silicate and Lithium Silicate. The case stands deferred.	

Case No.	30 / NC/4/MEET/Jul/202425/9			
Case Status	Case Approved			
Party Name	PIDILITE INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024			
HQ File Number	HQRNORM APPLY 00141841AM22			
RA File Number	039504000114 AM21			
Licence No and Date	0311005469/19/07/2021			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
PIGMENT RED 122 (C.I. NO. 73915)	1 Kg.	1	DIMETHYL SUCCUNYLO SUCCINATE	0.738 Kg.
		2	DIMETHYL FORMAMIDE	1.29 Kg.
		3	PHOSPHOROUS PETOXIDE	2.025 Kg.

		4	: PHOSPHRIC ACID	1.123 Kg.
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The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	31 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	SERVO PACKAGING LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00145897AM22
RA File Number	02AA04014982 AM22
Licence No and Date	0211000979/23/07/2021

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommended
PLASTIC MASTER BATCH CONTAINING (PP(GRANULES 19, CALCIUM CARBONATE 80, ANTI OXIDENT 0.50, PE WAX 0.50 & TITANIUM DIOXIDE 1)	690 MT	1	PP GRANULES	131.1 MT
		2	CALCIUM CARBONATE	552 MT
		3	ANTI OXIDENT	3.46 MT
		4	PE WAX	3.46 MT
		5	TITANIUM DI OXIDE	6.9 MT

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	32 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred

Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00184220AM22
RA File Number	03AA04074026 AM22
Licence No and Date	0311006960/15/09/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted based on recommendation of technical authority, the committee decided to ask the firm to furnish again the following information: For export product no. 1: - 1. Authentic literature to prove that 12 % is added extra for raw material phenol and ethylene oxide in the reaction. 2. Commercial value of low boiler and high boiler obtained during reaction. 3. Prod/consumption data for last year for this export duly certified by auditor of the company. For export product no 2: - 1. Commercial value of by product HCL and phenol. The case stands deferred.	

Case No.	33 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	PLASTIC HOUSE
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00185342AM22
RA File Number	34AA04007352 AM22
Licence No and Date	3411001123/16/09/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted based on recommendation of technical authority, the committee decided to ask the firm to furnish again the following information: 1. To indicate export and import items in Kg or Cubic meter for the calculation/accounting. 2. Manufacturing process indicating stage wise wastage of raw material. 3. Calculation for requirement of raw material for the manufacture of export item indicating net import	

content and wastage separately in Kg or Cubic meter.

The case stands deferred.

Case No.	34 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00191730AM22
RA File Number	03AA04082803 AM22
Licence No and Date	0311007171/23/09/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted based on recommendation of technical authority, the committee decided to ask the firm to furnish again the following information: For export item no 3: - 1. It is a single stage reaction, justification for 15 %wastage, /consumption data certified by auditor of the company For export item no 7: - 1. % purity of export product For export item no 8: - 1. Blend ratio of export. 2. Justification for 20 % wastage in distillation process. 3. Copy of earlier NC decision if approved earlier for any export item. The case stands deferred.	

Case No.	35 / NC/4/MEET/Jul/202425/9
Case Status	Case Rejected
Party Name	GOODEARTH MINCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024

HQ File Number	HQRNORM APPLY 00226885AM22
RA File Number	50AA04003742 AM22
Licence No and Date	5011000287/26/10/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was issued under “No Norms self-ratification” under para 4.07A of HPB. Accordingly, the committee decided to close the case. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	36 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	RICHTER-INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00237845AM22
RA File Number	05AA04094260 AM22
Licence No and Date	0511005814/01/11/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under: - Export Item: NATURAL STONE VENEER (WITH TAPE BACKING) Qty.: 40920.0 Square Meters Import Item: BY 1510 HS Double Sided PE Foam Tape (of relevant thickness) Qty.: 42966 Square Meters The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	37 / NC/4/MEET/Jul/202425/9
Case Status	Case Rejected
Party Name	GRASIM INDUSTRIES LTD
Meeting Number	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024

and Date	
HQ File Number	HQRNORM REVIW00007097AM23
RA File Number	34AA04009118 AM22
Licence No and Date	3411001379/22/11/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that the firm has requested to remove the net content of the import item from the approved ad-hoc norms of MN NC/4/Meet/Jun/202223/6 dated 12.07.2022 and wastage was allowed based on net content of import in the export item. Accordingly, based on the recommendation of the technical authority, the committee decided to reject the case. The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	38 / NC/4/MEET/Jul/202425/9	
Case Status	Case Approved	
Party Name	STYLAM INDUSTRIES LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024	
HQ File Number	HQRNORM APPLY 00322404AM22	
RA File Number	30AX04000076 AM22	
Licence No and Date	3011001673/18/01/2022	
Norms Committee Decision:		
The committee considered the case as per the agenda and noted that the firm has submitted a reply. Based on recommendation of technical authority, the committee decided to approve the norms as under:		
Export Item:		
Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 0.8 MM to 30.0 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%
Import item:		

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	BARRIER PAPER	0.172 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	METHANOL	3.850 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	DIETHYLENE GLYCOL	Deleted, as not given in SION and Export description is same, as in the SION and no proper justification is given.
9	COLOUR DYE	Deleted, as not given in SION and Export description is same as in the SION and no proper justification is given
10	B.O.P.P. FILM	0.010 KG OR APPLIED QUANTITY WHICHEVER IS LESS

Note:

1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable for 0.8 MM to 30.00 MM thickness.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	39 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	MODISON LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00370713AM22
RA File Number	03AX04001497 AM22
Licence No and Date	0311012000/28/02/2022

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has submitted a reply. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	Import item	Qty. Recommended
SILVER OXIDE (POWDER)(SILVER OXIDE (POWDER)) (MIN 99 % PURITY)	1 kg.	UN-WROUGHT SILVER HAVING PURITY MORE THAN 99.9 PERCENT	0.936 Kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	40 / NC/4/MEET/Jul/202425/9
Case Status	Case Withdrawn
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00000486AM23
RA File Number	03AX04000433 AM23
Licence No and Date	0311014265/29/04/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was surrendered at RA- Mumbai on dated 24.03.2024. Accordingly, the committee decided to close the case. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	41 / NC/4/MEET/Jul/202425/9			
Case Status	Case Approved			
Party Name	VIBFAST PIGMENTS PVT LTD			
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024			
HQ File Number	HQRNORM APPLY 00000608AM23			
RA File Number	08AX04000771 AM22			
Licence No and Date	0811004872/05/05/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
PIGMENT YELLOW 55	1 Kg.	1	DICHLORO BENZIDINE DIHYDRO CHLORIDE	0.496 Kg.
		2	ACETO ACET PARA TOLUIDINE	0.596 Kg.
		3	SODIUM NITRITE	0.223 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	42 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	M. G. POLYBLENDS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00000810AM23
RA File Number	05AX04000459 AM23
Licence No and Date	0511012585/17/05/2022

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has submitted a reply. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	Import item	Qty. Recommended
WHITE MASTER BATCH (CONTAINNG 30 % TOTANIUM DIOXIDE)	1 kg.	TITANIUM DIOXIDE SR 240	0.306 Kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	43 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00001719AM23
RA File Number	52AX04001555 AM23
Licence No and Date	5211002730/28/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

1. Complete specification with GSM of the export and Import items.
2. Calculation of requirement of raw material/s with CAD, drawing / design, giving wastage separately and to fill 4 E annexure with indigenous items of the application.

The case stands deferred.

Case No.	44 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002115AM23
RA File Number	05AX04000959 AM23
Licence No and Date	0511013820/18/07/2022

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee to explain the process and procurement/import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license issued based on the quantity allocated out of the total 0.5 Million tons by the Supreme Court of India. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in AA against restricted licenses issued by the DGFT. After detailed deliberation and based on the recommendations of the technical authority and the information provided by the firm, the committee decided to approve the ad-hoc norms as follows:

Export Item Name: Green Anode

Qty.: 40000 MT

Import items:

S. no.	Item description	Qty. recommended
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export
2	Anode Butt	0.212 MT Per MT of Export
3	Coal Tar Pitch	Deleted (Indigenously procured)

*Subject to total import granted through “Restricted Item licence” by DGFT during the financial year and compliance of other statutory conditions, if any.

Note: -No Advance Authorisation should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

RA may take necessary action subject to above conditions and compliance with other usual conditions of the HBP.

Case No.	45 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	HINDUSTAN UNILEVER LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002132AM23
RA File Number	03AX04000997 AM23
Licence No and Date	0311016442/19/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms on “Net to Net” basis with accountability in export item of relevant specification. RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	46 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	WATER PROOF CORPORATION PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002377AM23
RA File Number	03AX04002259 AM23
Licence No and Date	0311016749/01/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	

1. Weight of export item in Kg terms, indicating net content of Kraft paper i.e. excluding weight of Gum.
2. Specification, Sizes and GSM of Export item.
3. Calculation for the requirement raw materials (both imported and indigenous) for the manufacture of export items indicating wastage separately.

The case stands deferred.

Case No.	47 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002380AM23
RA File Number	03AX04002502 AM23
Licence No and Date	0311016756/01/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the mol weight of finished product and import item PFAD. The case stands deferred.	

Case No.	48 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002407AM23
RA File Number	06AX04000155 AM23
Licence No and Date	0611001503/02/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Chemical reaction of formation of export items indicating molecular weight of both reactants and the	

- products and giving yield of the reaction,
2. Purity of Lithium Hybrid Silicate and Lithium Silicate with COA report.
 3. Reason of import item asked two times.

The case stands deferred.

Case No.	49 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002427AM23
RA File Number	05AX04001020 AM23
Licence No and Date	0511014077/02/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Mfg. process in detail 2. Complete COA of import from supplier and COA of export 3. Import and export seems to be same pl justify wastage. 4. Packing size of export and import The case stands deferred.	

Case No.	50 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002430AM23
RA File Number	03AX04002451 AM23
Licence No and Date	0311016828/03/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted a reply. Based on recommendation of technical authority, the committee decided to approve the norms as under:	

Export item	Qty.	S.N.	Import item	Qty. Recommended
FLUAZINAM TECHNICAL 98% MIN.	1 kg.	1	2,4-Dichloro-3,5 Dinitrobenzotrifluoride 98% min.	0.937 Kg.
		2	2,3-Dichloro-5-(trifluoromethyl) Pyridine 98% min.	0.60 Kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	51 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	ARJUNA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002472AM23
RA File Number	10AX04000138 AM23
Licence No and Date	1011001292/04/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018. RA may take necessary action.	

Case No.	52 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	PRITAM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002491AM23
RA File Number	05AX04001273 AM23
Licence No and Date	0511014109/05/08/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

1. Complete composition of export product
2. Tech spec Of import item no 2.
3. Process of manufacture
4. Justification of 5 % wastage

The case stands deferred.

Case No.	53 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	FINORCHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002519AM23
RA File Number	34AX04000424 AM23
Licence No and Date	3411002621/08/08/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Mol weight of import and export 2. stoichiometric balance of condensation reaction between import and export on molar basis 3. % yield of condensation reaction. The case stands deferred.	

Case No.	54 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	ECLAT PHARMA AND AEROSOLS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002525AM23
RA File Number	03AX04002124 AM23
Licence No and Date	0311017035/08/08/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee noted that all imports items are packing items. Accordingly, committee decided to approve the ad-hoc norms on “**Net to Net” basis with accountability** in export item of relevant specification.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	55 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	KWALICHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002549AM23
RA File Number	03AX04002585 AM23
Licence No and Date	0311017049/10/08/2022

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has submitted a reply. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommended
PIGMENT YELLOW 13(PIGMENT YELLOW 13)	1 kg.	1	DICHLORO BENZIDINE DIHYDRO CHLORIDE	0.465 Kg.
		2	ACETOACETANILIDE P	0.325 Kg.
		3	ACETO ACET META XYLIDIDE	0.350 Kg.
		4	SULPHAMIC ACID	0.005 Kg.
		5	ACETIC ACID	Not recommended (As not shown in reaction)
		6	CAUSTIC SODA	0.150 Kg.
		7	SODIUM NITRITE	0.253 Kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	56 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002583AM23
RA File Number	52AX04001598 AM23
Licence No and Date	5211003007/10/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Specification/ Sizes and GSM of Import and export items. 2. Net content of LDPE and Kraft paper indicating wastage separately of both the items. The case stands deferred.	

Case No.	57 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	FUSO GLASS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002669AM23
RA File Number	04AX04000238 AM22
Licence No and Date	0411003807/17/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Thickness of Insulating glass clearly indicating its structure/combination of glass whether toughened glass or laminated safety glass has been used (for example 26 mm insulating glass unit – consists of 8mm Toughened /LS Glass + 12mm Air Gap + 6mm toughened Glass). • Calculation of requirement of raw materials based on Structure of glass (as stated above) indicating net content and wastage separately. • Import item 3 will be Butyl Rubber.	

The case stands deferred.

Case No.	58 / NC/4/MEET/Jul/202425/9								
Case Status	Case Approved								
Party Name	AGRO LIFE SCIENCE CORPORATION								
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024								
HQ File Number	HQRNORM APPLY 00002682AM23								
RA File Number	05AX04001278 AM23								
Licence No and Date	0511014335/17/08/2022								
Norms Committee Decision:									
The committee considered the case as per the agenda and based on recommendation of technical authority the committee decided to approve the norms as under:									
<table><tr><th>Export item</th><th>Qty.</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>GLYPHOSATE 48% SL(GLYPHOSATE 48% SL)</td><td>1 Ltr.</td><td>GLYPHOSATE TECHNICAL 95% W/W MIN.</td><td>0.373 Kg.</td></tr></table>		Export item	Qty.	Import item	Qty. Recommended	GLYPHOSATE 48% SL(GLYPHOSATE 48% SL)	1 Ltr.	GLYPHOSATE TECHNICAL 95% W/W MIN.	0.373 Kg.
Export item	Qty.	Import item	Qty. Recommended						
GLYPHOSATE 48% SL(GLYPHOSATE 48% SL)	1 Ltr.	GLYPHOSATE TECHNICAL 95% W/W MIN.	0.373 Kg.						
RA may take necessary action subject to compliance with other usual conditions of the HBP.									

Case No.	59 / NC/4/MEET/Jul/202425/9				
Case Status	Case Approved				
Party Name	BANKIM PLAST PRIVATE LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024				
HQ File Number	HQRNORM APPLY 00002705AM23				
RA File Number	03AX04002349 AM23				
Licence No and Date	0311017377/22/08/2022				
Norms Committee Decision:					
The committee considered the case as per the agenda and based on recommendation of technical authority the committee decided to approve the norms as under:					
Export item		Qty.	S.N.	Import item	Qty. Recommended

White Masterbatch 204(Containing Titanium Dioxide 70% Polypropylene Homo Polymer 30% Fumed silica -1%)	3,00,000 kg.	1	Titanium Dioxide	210000 Kg.
		2	Polypropylene homo polymer	90000 Kg.
		3	Fumed silica	3000 Kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	60 / NC/4/MEET/Jul/202425/9																											
Case Status	Case Approved																											
Party Name	BAJAJ POLYBLENDS PRIVATE LIMITED																											
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024																											
HQ File Number	HQRNORM APPLY 00002731AM23																											
RA File Number	50AX04000041 AM23																											
Licence No and Date	5011000551/22/08/2022																											
Norms Committee Decision:																												
The committee considered the case as per the agenda and based on recommendation of technical authority the committee decided to approve the norms as under:																												
<table><tr><th>Export item</th><th>Qty.</th><th>S.N</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="2">FILLER MASTERBATCH (FILLER MASTERBATCH (CACO3 BASED) (PLASTWHITE, PLAST FILL PLAST WHITE</td><td rowspan="2">1000000 kg.</td><td>1</td><td>LINEAR LOW DENSITY POLYETHYLENE</td><td>242050 Kg.</td></tr><tr><td>2</td><td>CALCIUM CARBONATE</td><td>787950 Kg.</td></tr><tr><td>PREMIUM, PLAST CLEAR, PLAST CLEAR FILM & PLAST MODIFIER) HAVING RAW MATERIAL LINEAR LOW DENSITY</td><td></td><td></td><td></td><td></td></tr><tr><td>POLYETHYLENE (LLDPE) 235000 KGS AND CALCIUM CARBONATE 765000 KGS)</td><td></td><td></td><td></td><td></td></tr></table>						Export item	Qty.	S.N	Import item	Qty. Recommended	FILLER MASTERBATCH (FILLER MASTERBATCH (CACO3 BASED) (PLASTWHITE, PLAST FILL PLAST WHITE	1000000 kg.	1	LINEAR LOW DENSITY POLYETHYLENE	242050 Kg.	2	CALCIUM CARBONATE	787950 Kg.	PREMIUM, PLAST CLEAR, PLAST CLEAR FILM & PLAST MODIFIER) HAVING RAW MATERIAL LINEAR LOW DENSITY					POLYETHYLENE (LLDPE) 235000 KGS AND CALCIUM CARBONATE 765000 KGS)				
Export item	Qty.	S.N	Import item	Qty. Recommended																								
FILLER MASTERBATCH (FILLER MASTERBATCH (CACO3 BASED) (PLASTWHITE, PLAST FILL PLAST WHITE	1000000 kg.	1	LINEAR LOW DENSITY POLYETHYLENE	242050 Kg.																								
		2	CALCIUM CARBONATE	787950 Kg.																								
PREMIUM, PLAST CLEAR, PLAST CLEAR FILM & PLAST MODIFIER) HAVING RAW MATERIAL LINEAR LOW DENSITY																												
POLYETHYLENE (LLDPE) 235000 KGS AND CALCIUM CARBONATE 765000 KGS)																												
RA may take necessary action subject to compliance with other usual conditions of the HBP.																												

Case No.	61 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	UNITED CHEMICAL COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002760AM23
RA File Number	02AX04000272 AM23
Licence No and Date	0211002901/24/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the % NETT CONTENT OF IMPORT IN EXPORT The case stands deferred.	

Case No.	62 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	VINTY IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002829AM23
RA File Number	05AX04001526 AM23
Licence No and Date	0511014519/29/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Composition of Fashion Jewellery/ Artificial Jewellery. 2. Give specification, sizes etc for each import item. 3. The import item No. 1 Metal parts include some of the items which are consumable in nature and not used as raw material. These are drillers, needle, wire etc, the same is to be clarified indicating exact details of consumable items and its applications. 4. To specify the Agate Parts, giving specific names of items. The case stands deferred.	

Case No.	63 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002884AM23
RA File Number	05AX04001501 AM23
Licence No and Date	0511014592/01/09/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	64 / NC/4/MEET/Jul/202425/9		
Case Status	Case Approved		
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024		
HQ File Number	HQRNORM APPLY 00002960AM23		
RA File Number	05AX04001589 AM23		
Licence No and Date	0511014671/06/09/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export item	Qty.	Import item	Qty. Recommended
Ammonium Salt of Glyphosate 75.70% w/w WDG(Ammonium Salt of Glyphosate 75.70% w/w WDG)	1 Kg.	Glyphosate Technical 95 Percent min	0.731 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	65 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	INDO COLCHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002971AM23
RA File Number	08AX04000702 AM23
Licence No and Date	0811005915/06/09/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. COA of export item. 2. Copy of shipping Bills to show content of import in export item. The case stands deferred.	

Case No.	66 / NC/4/MEET/Jul/202425/9		
Case Status	Case Approved		
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024		
HQ File Number	HQRNORM APPLY 00002980AM23		
RA File Number	05AX04001588 AM23		
Licence No and Date	0511014702/07/09/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export item	Qty.	Import item	Qty. Recommended
IMIDACLOPRID 35 % SC W/V(IMIDACLOPRID 35 % SC W/V)	1 Ltr.	IMIDACLOPRID TECHNICAL 98.00 W/W MIN.	0.352 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	67 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	KARJEN INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002985AM23
RA File Number	02AX04000306 AM23
Licence No and Date	0211002992/07/09/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • The percentage of solid resin content and pigment content in the export items, giving its calculation based on content in raw materials. • Material balance giving calculation of the requirement of both imported and indigenous items for the manufacturing export item and accordingly to fill indigenous items in 4 E Annexure. The case stands deferred.	

Case No.	68 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	RAJSHA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00002989AM23
RA File Number	34AX04000545 AM23
Licence No and Date	3411002743/07/09/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the COA report, indicating composition of export item. The case stands deferred.	

Case No.	69 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003078AM23
RA File Number	08AX04000899 AM23
Licence No and Date	0811005995/13/09/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, with yield of reaction with justification. 2. COA report indicating composition of export item. 3. End use of Export item. The case stands deferred.	

Case No.	70 / NC/4/MEET/Jul/202425/9			
Case Status	Case Approved			
Party Name	ASTEC LIFESCIENCES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024			
HQ File Number	HQRNORM APPLY 00003095AM23			
RA File Number	03AX04003053 AM23			
Licence No and Date	0311017850/14/09/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:				
Export item	Qty.	S.N.	Import item	Qty. Recommended
TEBUCONAZOLE	1 Kg.	1	POTASSIUM HYDROXIDE	0.47 Kg.

TECH (TEBUCONAZOLE TECH)	2	1 2 4 TRIAZOLE	0.297 Kg.
	3	1-(4-CHLOROPHENYL)-4,4-DIMETHYL-3-PENTANONE	0.72 Kg.
	4	N N DIMETHYL FORMAMIDE	Nil
	5	DIMETHYL ACETAMIDE	0.14 Kg.
	6	DIMETHYL SULFIDE	0.15 Kg.
	7	METHYL CYCLOHEXANE	0.118 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	71 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	MEGHMANI ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003105AM23
RA File Number	08AX04001007 AM23
Licence No and Date	0811006007/14/09/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommended
BIFENTHRIN TECHNICAL 95% MIN(BIFENTHRIN TECHNICAL 95% MIN)	1 Kg.	1	Sodium Tertiary Butoxide	0.714 Kg.
		2	1,1,1-Trichloro 2,2,2 Trifluoroethane (CFC-113A)	1.131 Kg.

		3	Methyl-3,3-Dimethyl-4-Pentenoate 99% min.	0.696 Kg.
		4	Bifenthrin Alcohol	0.477 Kg.
		5	Dimethyl Formamide	0.260 Kg.
		6	Thionyl Chloride	0.292 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	72 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003278AM23
RA File Number	08AX04000910 AM23
Licence No and Date	0811006075/22/09/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	Protective layer	As per packing policy
6	Flexiglas Film	Deleted, as not given in SION and justification not given

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper, and Melamine Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	73 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003279AM23
RA File Number	08AX04000911 AM23
Licence No and Date	0811006076/22/09/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS

4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	Protective layer	As per packing policy
6	Flexiglas Film	Deleted, as not given in SION and justification not given

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	74 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003333AM23
RA File Number	05AX04001809 AM23
Licence No and Date	0511014980/23/09/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Manufacturing process in detail
- COA of import from supplier
- Justification for 60 % wastage
- Commercial value of by product

The case stands deferred.

Case No.	75 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003362AM23
RA File Number	03AX04003262 AM23
Licence No and Date	0311018151/25/09/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and taking cue from approved norms in Meeting No-01 dated 18.04.2024 case no-106 and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommended
Cetostearyl (Cetearyl) Alcohol Ethoxylate 25 Moles	1 Kg.	1	Palm Fatty Acid Distillate (PFAD)	0.215 Kg.
		2	Copper Chromite Catalyst	0.001 Kg.
		3	Ethylene Oxide	0.808 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	76 / NC/4/MEET/Jul/202425/9
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Case Status	Case Approved												
Party Name	PROEC ENERGY LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024												
HQ File Number	HQRNORM APPLY 00003404AM23												
RA File Number	05AX04001837 AM23												
Licence No and Date	0511015022/27/09/2022												
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under: Export Item Name: Oil Well Chemical- Clay Qty.: 1 Kg Import Items. <table border="1"> <thead> <tr> <th>S.No;</th> <th>Import Description</th> <th>Qty. recommended</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Sepiolite Clay / Sepiolite Powder</td> <td>0.4752 Kg</td> </tr> <tr> <td>2</td> <td>Welan Gum (Exopolysaccharide)</td> <td>0.0332 Kg</td> </tr> <tr> <td>3</td> <td>Xanthan Gum (Polysaccharide)</td> <td>0.02801 Kg</td> </tr> </tbody> </table> The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.		S.No;	Import Description	Qty. recommended	1	Sepiolite Clay / Sepiolite Powder	0.4752 Kg	2	Welan Gum (Exopolysaccharide)	0.0332 Kg	3	Xanthan Gum (Polysaccharide)	0.02801 Kg
S.No;	Import Description	Qty. recommended											
1	Sepiolite Clay / Sepiolite Powder	0.4752 Kg											
2	Welan Gum (Exopolysaccharide)	0.0332 Kg											
3	Xanthan Gum (Polysaccharide)	0.02801 Kg											

Case No.	77 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	M. G. POLYBLEND
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003411AM23
RA File Number	05AX04001854 AM23
Licence No and Date	0511015027/27/09/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	Import item	Qty. Recommended
ADDITIVE MASTERBATCH (Containing 50% of Silicone Gum)	68000 Kg.	SILICONE GUM	3520 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	78 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	MARICO LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003421AM23
RA File Number	03AX04003209 AM23
Licence No and Date	0311018220/28/09/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the COA of import item from foreign supplier. The case stands deferred.	

Case No.	79 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003442AM23
RA File Number	05AX04001768 AM23
Licence No and Date	0511015056/28/09/2022

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee to explain the process and procurement/import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license issued based on the quantity allocated out of the total 0.5 Million tons by the Supreme Court of India. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in AA against restricted licenses issued by the DGFT. After detailed deliberation and based on the recommendations of the technical authority and the information provided by the firm, the committee decided to approve the ad-hoc norms as follows:

Export Item Name: Green Anode

Qty.: 13500 MT

Import items:

S. no.	Item description	Qty. recommended
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export
2	Anode Butt	0.212 MT Per MT of Export
3	Coal Tar Pitch	Deleted (Indigenously procured)

*Subject to total import granted through “Restricted Item licence” by DGFT during the financial year and compliance of other statutory conditions, if any.

Note: -No Advance Authorisation should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

RA may take necessary action subject to above conditions and compliance with other usual conditions of the HBP.

Case No.	80 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	BHUKHANVALA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003470AM23
RA File Number	03AX04003292 AM23

Licence No and Date	0311018273/30/09/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that firm will import boron carbide crude lumps and after sintering, it will be exported. They have claimed wastage of 1.11%, however, no detail has been given and secondly 0.5% wastage was allowed in the past and accordingly based on recommendation of technical authority, the committee decided to approve the norms as under: Export Item Name: BORON CARBIDE SINTERED GRANULES VAJRABOR S1000276 Qty.: 9.0 MT Import Item: BORON CARBIDE PEBBLES 8 to 10 MM Qty.: 9.045 MT The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	81 / NC/4/MEET/Jul/202425/9				
Case Status	Case Approved				
Party Name	BAJAJ POLYBLENDS PRIVATE LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024				
HQ File Number	HQRNORM APPLY 00003477AM23				
RA File Number	50AX04000055 AM23				
Licence No and Date	5011000612/30/09/2022				
Norms Committee Decision:					
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:					
Export item		Qty.	S.N.	Import Item	Qty. recommended
FILLER MASTERBATCH (CACO3 BASED) (PLASTSTIFF, PLASTSTIFF PREMIUM, PLAST-FAB, PLAST-FAB PREMIUM) CONTAINING RAW MATERIAL POLYPROPYLENE (PP)235000 KGS AND CALCIUM CARBONATE 765000 KGS		1000000 Kg.	1	POLYPROPYLENE (PP)	242050 Kg.
			2	CALCIUM CARBONATE	787950 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	82 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	TOJO VIKAS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003511AM23
RA File Number	05AX04001906 AM23
Licence No and Date	0511015121/03/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to appear for personal hearing to explain manufacturing process. The case stands deferred.	

Case No.	83 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003518AM23
RA File Number	08AX04001114 AM23
Licence No and Date	0811006190/03/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, with yield of reaction with justification. • COA report indicating composition of export item. • End use of Export item. The case stands deferred.	

Case No.	84 / NC/4/MEET/Jul/202425/9				
Case Status	Case Approved				
Party Name	BANKIM PLAST PRIVATE LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024				
HQ File Number	HQRNORM APPLY 00003539AM23				
RA File Number	03AX04002769 AM23				
Licence No and Date	0311018362/05/10/2022				
Norms Committee Decision:					
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:					
Export item		Qty.	S.N.	Import Item	Qty. recommended
WHITE MASTER BATCH 1070 Containing Titanium Dioxide 349500 KGS (69.9%), LLDPE 149500 KGS (29.9%), Fumed Silica 1000 KGS (0.2%)		500000 Kg.	1	Titanium Dioxide	359985 Kg.
			2	LLDPE	153985 Kg.
			3	Fumed Silica	1030 Kg.
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.					

Case No.	85 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003637AM23
RA File Number	10AX04000179 AM23
Licence No and Date	1011001389/11/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018. RA may take necessary	

action.

Case No.	86 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	RAJ SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003727AM23
RA File Number	32AX04000304 AM23
Licence No and Date	3211003802/14/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Justification for 30% wastage, wastage at each step of mfg. 2. Coa of import from supplier and COA of export indicating oil content 3. Commercial. Value of residual wax with copy of invoices The case stands deferred.	

Case No.	87 / NC/4/MEET/Jul/202425/9		
Case Status	Case Approved		
Party Name	HERANBA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024		
HQ File Number	HQRNORM APPLY 00003770AM23		
RA File Number	03AX04003338 AM23		
Licence No and Date	0311018622/17/10/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export item	qty	Import item	Qty. Recommended

METRIBUZIN 70% WP	1 kg.	METRIBUZIN TECHNICAL	0.7219 Kg.
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The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	88 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003773AM23
RA File Number	03AX04003003 AM23
Licence No and Date	0311018623/17/10/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	qty	Import item	Qty. Recommended
CARBENDAZIM 12% + MANCOZEB 63% WP	1 kg.	CARBENDAZIM TECHNICAL 98	0.1237 Kg.
		MANCOZEB TECHNICAL 85	0.7486 Kg.
		HMTA	0.004 kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	89 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003789AM23
RA File Number	05AX04001912 AM23

Licence No and Date	0511015350/17/10/2022												
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee to explain the process and procurement/import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license issued based on the quantity allocated out of the total 0.5 Million tons by the Supreme Court of India. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in AA against restricted licenses issued by the DGFT. After detailed deliberation and based on the recommendations of the technical authority and the information provided by the firm, the committee decided to approve the ad-hoc norms as follows: Export Item Name: Green Anode Qty.: 13500 MT Import items: <table border="1"> <thead> <tr> <th>S. no.</th> <th>Item description</th> <th>Qty. recommended</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Calcined Petroleum Coke*- CP Coke</td> <td>0.644 MT Per MT of Export</td> </tr> <tr> <td>2</td> <td>Anode Butt</td> <td>0.212 MT Per MT of Export</td> </tr> <tr> <td>3</td> <td>Coal Tar Pitch</td> <td>Deleted (Indigenously procured)</td> </tr> </tbody> </table> *Subject to total import granted through "Restricted Item licence" by DGFT during the financial year and compliance of other statutory conditions, if any. Note: -No Advance Authorisation should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms. RA may take necessary action subject to above conditions and compliance with other usual conditions of the HBP.		S. no.	Item description	Qty. recommended	1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export	2	Anode Butt	0.212 MT Per MT of Export	3	Coal Tar Pitch	Deleted (Indigenously procured)
S. no.	Item description	Qty. recommended											
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export											
2	Anode Butt	0.212 MT Per MT of Export											
3	Coal Tar Pitch	Deleted (Indigenously procured)											

Case No.	90 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024

HQ File Number	HQRNORM APPLY 00003816AM23		
RA File Number	03AX04003005 AM23		
Licence No and Date	0311018685/18/10/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export item	qty	Import item	Qty. Recommended
TRICYCLAZOLE 75% WP	1 kg.	TRICYCLAZOLE 75% WP	0.797 Kg.
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP			

Case No.	91 / NC/4/MEET/Jul/202425/9			
Case Status	Case Approved			
Party Name	HERANBA INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024			
HQ File Number	HQRNORM APPLY 00003838AM23			
RA File Number	03AX04003254 AM23			
Licence No and Date	0311018720/20/10/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:				
Export item	Qty.	S.N.	Import item	Qty. Recommended
CHLORPYRIPHOS 48% EC	1 Ltr.	1	CHLORPYRIPHOS TECHNICAL	0.5730 Kg.
		2	SOLVENT C-9	0.416 Kg.
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	92 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003839AM23
RA File Number	03AX04003331 AM23
Licence No and Date	0311018721/20/10/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommended
PENDIMETHALIN 50% EC	1 Ltr.	1	PENDIMETHALIN TECHNICAL 95%	0.505 Kg.
		2	MONO CHLORO BENZENE (MCB)	0.200 Kg.
		3	SOLVENT C-9	0.140 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	93 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003840AM23
RA File Number	03AX04003377 AM23
Licence No and Date	0311018722/20/10/2022

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

1. Copy of CIB Registration showing approved composition.
2. Density of export item.

3. Detailed calculation in view of NIL wastage claimed in 4E.

The case stands deferred.

Case No.	94 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003841AM23
RA File Number	03AX04003470 AM23
Licence No and Date	0311018723/20/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration showing approved composition. 2. Density of export item. The case stands deferred.	

Case No.	95 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003842AM23
RA File Number	03AX04003374 AM23
Licence No and Date	0311018724/20/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Density of export item.	

2. Detailed calculation in view of NIL wastage claimed in 4E.

The case stands deferred.

Case No.	96 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003843AM23
RA File Number	03AX04003522 AM23
Licence No and Date	0311018725/20/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration showing approved composition. 2. Density of export item. The case stands deferred.	

Case No.	97 / NC/4/MEET/Jul/202425/9			
Case Status	Case Approved			
Party Name	HERANBA INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024			
HQ File Number	HQRNORM APPLY 00003864AM23			
RA File Number	03AX04003373 AM23			
Licence No and Date	0311018757/20/10/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:				
Export item	Qty.	S.N.	Import item	Qty. Recommended

MALATHION 50% EC	1 Ltr.	1	MALATHION TECHNICAL 95%	0.4279 Kg.
		2	EPICHLOROHYDRIN (EPCH)	0.010 Kg
		3	SOLVENT C-9	0.386 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	98 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003888AM23
RA File Number	03AX04003256 AM23
Licence No and Date	0311018781/21/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration showing % content of all imported ingredients in the export. 2. Density of export item. The case stands deferred.	

Case No.	99 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003889AM23
RA File Number	03AX04003372 AM23
Licence No and	0311018782/21/10/2022

Date	
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration showing % content of all imported ingredients in the export. 2. Density of export item. The case stands deferred.	

Case No.	100 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003890AM23
RA File Number	03AX04003519 AM23
Licence No and Date	0311018783/21/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration showing approved composition. 2. Justification of requirement of A.I. in view of NIL wastage shown in 4E. The case stands deferred.	

Case No.	101 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00004224AM23
RA File Number	NA
Licence No and Date	0311018806/24/10/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	Import item	Quantity Recommended
LITHIUM CHLORIDE (99 PERCENT ANHYDROUS)	1 Kg	LITHIUM CARBONATE	0.967 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	102 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003963AM23
RA File Number	03AX04002696 AM23
Licence No and Date	0311018930/31/10/2022

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

1. Copy of CIB Registration showing approved composition.
2. Density of export item.

The case stands deferred.

Case No.	103 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003967AM23
RA File Number	03AX04002695 AM23

Licence No and Date	0311018934/31/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration showing approved composition. 2. Density of export item. The case stands deferred.	

Case No.	104 / NC/4/MEET/Jul/202425/9			
Case Status	Case Approved			
Party Name	BAJAJ SUPERPACK INDIA LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024			
HQ File Number	HQRNORM APPLY 00004000AM23			
RA File Number	50AX04000063 AM23			
Licence No and Date	5011000658/01/11/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:				
Export item	Qty.	S.N.	Import Item	Qty. recommended
WHITE COLOURED MASTERBATCH (PLASTMODIFIER VM) CONTAINING RAW MATERIAL PROPYLENE BASED ELASTOMER 4000 KGS POLYPROPYLENE 10000 KGS AND CALCIUM CARBONATE 36000 KGS.	50,000 Kg.	1	PROPYLENE BASED ELASTOMER	4120 kg.
		2	POLYPROPYLENE	10300 kg.
		3	CALCIUM CARBONATE	37080 Kg.
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP				

Case No.	105 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00004010AM23
RA File Number	09AX04000664 AM23
Licence No and Date	0911003890/01/11/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration showing approved composition. 2. Density of export item. The case stands deferred.	

Case No.	106 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00004339AM23
RA File Number	03AX04003583 AM23
Licence No and Date	0311019193/14/11/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	107 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024

HQ File Number	HQRNORM APPLY 00004447AM23
RA File Number	03AX04004056 AM23
Licence No and Date	0311019329/18/11/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	108 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00004498AM23
RA File Number	13AX04000227 AM23
Licence No and Date	1311001580/21/11/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Exact nett content of platinum in export 2. Process of manufacturing in detail and justification of 1 % wastage The case stands deferred.	

Case No.	109 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00004525AM23
RA File Number	05AX04002361 AM23
Licence No and Date	0511015937/22/11/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee to explain the process and procurement/import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license issued based on the quantity allocated out of the total 0.5 Million tons by the Supreme Court of India. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in AA against restricted licenses issued by the DGFT. After detailed deliberation and based on the recommendations of the technical authority and the information provided by the firm, the committee decided to approve the ad-hoc norms as follows:

Export Item Name: Green Anode

Qty.: 13000 MT

Import items:

S. no.	Item description	Qty. recommended
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export
2	Anode Butt	0.212 MT Per MT of Export
3	Coal Tar Pitch	Deleted (Indigenously procured)

*Subject to total import granted through “Restricted Item licence” by DGFT during the financial year and compliance of other statutory conditions, if any.

Note: -No Advance Authorisation should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

RA may take necessary action subject to above conditions and compliance with other usual conditions of the HBP.

Case No.	110 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00004539AM23
RA File Number	05AX04002388 AM23
Licence No and	0511015953/22/11/2022

Date	
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	111 / NC/4/MEET/Jul/202425/9																
Case Status	Case Approved																
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED																
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024																
HQ File Number	HQRNORM APPLY 00004594AM23																
RA File Number	03AX04004213 AM23																
Licence No and Date	0311019516/25/11/2022																
Norms Committee Decision:																	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:																	
<table><tr><th>Export item</th><th>Qty.</th><th>S.N.</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="2">FLUAZINAM TECHNICAL 98% MIN</td><td rowspan="2">1 Kg.</td><td>1</td><td>2,4-Dichloro-3,5 Dinitrobenzotrifluoride 98% min</td><td>0.937 Kg.</td></tr><tr><td>2</td><td>2-Amino-3-chloro-5-Trifluoromethyl Pyridine 98% min.</td><td>0.60 Kg.</td></tr></table>					Export item	Qty.	S.N.	Import item	Qty. Recommended	FLUAZINAM TECHNICAL 98% MIN	1 Kg.	1	2,4-Dichloro-3,5 Dinitrobenzotrifluoride 98% min	0.937 Kg.	2	2-Amino-3-chloro-5-Trifluoromethyl Pyridine 98% min.	0.60 Kg.
Export item	Qty.	S.N.	Import item	Qty. Recommended													
FLUAZINAM TECHNICAL 98% MIN	1 Kg.	1	2,4-Dichloro-3,5 Dinitrobenzotrifluoride 98% min	0.937 Kg.													
		2	2-Amino-3-chloro-5-Trifluoromethyl Pyridine 98% min.	0.60 Kg.													
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.																	

Case No.	112 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00004681AM23
RA File Number	03AX04004057 AM23

Licence No and Date	0311019596/29/11/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration showing approved composition. 2. Density of export item. The case stands deferred.	

Case No.	113 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00004727AM23
RA File Number	03AX04004381 AM23
Licence No and Date	0311019655/01/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	114 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00004741AM23
RA File Number	08AX04001386 AM23
Licence No and Date	0811006639/01/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and cue from SION H-68,	

based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	Protective layer	As per packing policy
6	Flexiglas Film	Deleted, as not given in SION and justification not given

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	115 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	BIOINGREDIA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00004880AM23
RA File Number	10AX04000219 AM23
Licence No and Date	1011001496/08/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018. RA may take necessary action.	

Case No.	116 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	BANARAS BEADS LIMITED
Meeting Number	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024

and Date	
HQ File Number	HQRNORM APPLY 00004930AM23
RA File Number	15AX04000020 AM23
Licence No and Date	1511000148/12/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper noted that firm has claimed 5% wastage in polishing process. Based on recommendation of technical authority, the committee decided to approve the norms as under: Export Item Name: OTHER ORNAMENTS OF FINISHED WOODEN BEADS M/O MANGO, TULSI, LYPTUS & MAPLE (2MM TO 25 MM) SOLID) (Polished) Qty.: 24000 Kg. Import Item; SEMI FINISHED WOODEN BEADS M/O MANGO TULSI LYPTUS AND MAPLE Qty.; 24480 Kg The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	117 / NC/4/MEET/Jul/202425/9														
Case Status	Case Approved														
Party Name	BAJAJ POLYBLENDS PRIVATE LIMITED														
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024														
HQ File Number	HQRNORM APPLY 00004937AM23														
RA File Number	50AX04000079 AM23														
Licence No and Date	5011000712/12/12/2022														
Norms Committee Decision:															
The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to approve the norms as under:															
<table><tr><td>Export item</td><td>Qty.</td><td>S.N</td><td>Import item</td><td>Qty. Recommended</td></tr><tr><td>FILLER MASTERBATCH (FILLER MASTERBATCH (CACO3 BASED) (PLASTWHITE, PLAST FILL PLAST</td><td>1000000 kg.</td><td>1</td><td>LINEAR LOW DENSITY POLYETHYLENE</td><td>242050 Kg.</td></tr></table>						Export item	Qty.	S.N	Import item	Qty. Recommended	FILLER MASTERBATCH (FILLER MASTERBATCH (CACO3 BASED) (PLASTWHITE, PLAST FILL PLAST	1000000 kg.	1	LINEAR LOW DENSITY POLYETHYLENE	242050 Kg.
Export item	Qty.	S.N	Import item	Qty. Recommended											
FILLER MASTERBATCH (FILLER MASTERBATCH (CACO3 BASED) (PLASTWHITE, PLAST FILL PLAST	1000000 kg.	1	LINEAR LOW DENSITY POLYETHYLENE	242050 Kg.											

WHITE PREMIUM, PLAST CLEAR, PLAST CLEAR FILM & PLAST MODIFIER) HAVING RAW MATERIAL LINEAR LOW DENSITY POLYETHYLENE (LLDPE) 235000 KGS AND CALCIUM CARBONATE 765000 KGS)		2	CALCIUM CARBONATE	787950 Kg.
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RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	118 / NC/4/MEET/Jul/202425/9			
Case Status	Case Approved			
Party Name	UNITED CHEMICAL COMPANY			
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024			
HQ File Number	HQRNORM APPLY 00004976AM23			
RA File Number	02AX04000488 AM23			
Licence No and Date	0211003498/13/12/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and based on recommendation of technical authority the committee decided to approve the norms as under:				
Export item	Qty.	S.N.	Import item	Qty. Recommended
UNIQO F 80 U TEXTILE FINISHING AGENT	1 kg.	1	Amino silane "N-(B-Aminoethyl)-y-aminopropylmethyldimethoxsilane"	1.01 Kg./kg content in export product
		2	Amino silane y Diethylenetriaminopropylmethyldimethoxysilane	1.01 Kg./kg content in export product
		3	Amino Silane N N Dimethylpropylenediaminopropylmethyldimethoxysilane	1.01 Kg./kg content in export product

		4	Dimethyl Silicone oil	1.01 Kg./kg content in export product
		5	Octamethylcyclotetrasiloxane D4 Organosilicone Compound	1.01 Kg./kg content in export product

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	119 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00004978AM23
RA File Number	03AX04004406 AM23
Licence No and Date	0311019961/14/12/2022

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of tech authority and taking cue form approved norms in NC Meeting No- NC/4/MEET/FEB/202223/18 dated 18.02.2023, the committee decided to approve the ad-hoc norms as under:

Export item	Qty.	Import item	Qty. Recommended
Potassium Bromide (Potassium Bromide Chips)	1 kg.	Hydrobromic Acid	1.484 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	120 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	MERIT POLYMERS PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024

and Date	
HQ File Number	HQRNORM APPLY 00005017AM23
RA File Number	03AX04003921 AM23
Licence No and Date	0311020022/15/12/2022

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of tech authority and taking cue from approved norms in NC Meeting No- NC/4/MEET/FEB/202223/18 dated 18.02.2023, the committee decided to approve the ad-hoc norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommended
Colour Master Batches Net contents per kg.: - 1) Relevant Polymers such as Polyethylene (LLDPE Granules) 0.550 kg(2) Titanium Dioxide (Multiple Grades) 0.250 kg 3) Relevant Colour Pigment 0.030 kg 4) Optical Brightener 0.002 kg 5) Additives 0.010 kg 6) Wax 0.008 kg 7) Calcium Carbonate 0.150 kg)	1 Kg.	1	Relevant Polymers such as Polyethylene (LLDPE Granules)	0.5696 Kg.
		2	Titanium Dioxide (Multiple Grades)	0.2575 Kg.
		3	Relevant Colour Pigment	0.0309 Kg.
		4	Optical Brightener	0.00206 Kg.
		5	Additives UV / Antioxidant	0.0103 kg.
		6	Wax	0.00824 Kg.
		7	Calcium Carbonate	0.1545 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	121 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005022AM23
RA File Number	03AX04004315 AM23

Licence No and Date	0311020037/16/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration showing approved composition. 2. Density of export item. The case stands deferred.	

Case No.	122 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005035AM23
RA File Number	03AX04004517 AM23
Licence No and Date	0311020060/16/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration showing approved composition. 2. Density of export item. The case stands deferred.	

Case No.	123 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	MERIT POLYPLAST
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005056AM23
RA File Number	03AX04004724 AM23

Licence No and Date	0311020107/19/12/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and based on recommendation of tech authority and taking cue form approved norms in NC Meeting No- NC/4/MEET/FEB/202223/18 dated 18.02.2023, the committee decided to approve the ad-hoc norms as under:				
Export item	Qty.	S.N.	Import item	Qty. Recommended
Colour Master Batches Net contents per kg.: - 1) Relevant Polymers such as Polyethylene (LLDPE Granules) 0.550 kg(2) Titanium Dioxide (Multiple Grades) 0.250 kg 3) Relevant Colour Pigment 0.030 kg 4) Optical Brightener 0.002 kg 5) Additives 0.010 kg 6) Wax 0.008 kg 7) Calcium Carbonate 0.150 kg)	1 Kg.	1	Relevant Polymers such as Polyethylene (LLDPE Granules)	0.5696 Kg.
		2	Titanium Dioxide (Multiple Grades)	0.2575 Kg.
		3	Relevant Colour Pigment	0.0309 Kg.
		4	Optical Brightener	0.00206 Kg.
		5	Additives UV / Antioxidant	0.0103 kg.
		6	Wax	0.00824 Kg.
		7	Calcium Carbonate	0.1545 Kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.				

Case No.	124 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	MERIT POLYPLAST
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005057AM23
RA File Number	03AX04004723 AM23
Licence No and Date	0311020108/19/12/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and based on recommendation of tech authority and taking cue from approved norms in NC Meeting No- NC/4/MEET/FEB/202223/18 dated 18.02.2023, the committee decided to approve the ad-hoc norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommended
Colour Master Batches Net contents per kg.: -1) Relevant Polymers such as Polyethylene (LLDPE Granules) 0.550 kg(2) Titanium Dioxide (Multiple Grades) 0.250 kg 3) Relevant Colour Pigment 0.030 kg 4) Optical Brightener 0.002 kg 5) Additives 0.010 kg 6) Wax 0.008 kg 7) Calcium Carbonate 0.150 kg)	1 Kg.	1	Relevant Polymers such as Polyethylene (LLDPE Granules)	0.5696 Kg.
		2	Titanium Dioxide (Multiple Grades)	0.2575 Kg.
		3	Relevant Colour Pigment	0.0309 Kg.
		4	Optical Brightener	0.00206 Kg.
		5	Additives UV / Antioxidant	0.0103 kg.
		6	Wax	0.00824 Kg.
		7	Calcium Carbonate	0.1545 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	125 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	AMBICA DHATU PVT. LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005077AM23
RA File Number	02AX04000535 AM23
Licence No and Date	0211003531/19/12/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	

1. COA report of import item, indicating composition.
2. Calculation of requirement of raw materials (based on Composition of import item) indicating chemical reaction with molecular weights of reactants and products with yield.

The case stands deferred.

Case No.	126 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	BIOINGREDIA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005082AM23
RA File Number	10AX04000218 AM23
Licence No and Date	1011001513/19/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018. RA may take necessary action.	

Case No.	127 / NC/4/MEET/Jul/202425/9	
Case Status	Case Approved	
Party Name	CROWN DECOR PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024	
HQ File Number	HQRNORM APPLY 00005094AM23	
RA File Number	08AX04001550 AM23	
Licence No and Date	0811006787/19/12/2022	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and cue from SION H-68, based on recommendation of technical authority, the committee decided to approve the norms as under:		
Export Item:		
Sl. No.	Item Description	Quantity (KG)

1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%
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Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	Protective layer	As per packing policy
6	Flexiglas Film	Deleted, as not given in SION and justification not given

Note:

1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

1. The Quantity of other items viz. Base Paper, Tissue Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	128 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005112AM23
RA File Number	34AX04000844 AM23
Licence No and Date	3411003134/20/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Particle size of import and export along with COA of import from supplier • Details of indigenous input with qty, since for 1 kg export, qty req. of import is only 0.98 kg and 2 % wastage is claimed. The case stands deferred.	

Case No.	129 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005150AM23
RA File Number	05AX04002256 AM23

Licence No and Date	0511015793/21/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration showing approved composition. 2. Density of export item. The case stands deferred.	

Case No.	130 / NC/4/MEET/Jul/202425/9	
Case Status	Case Approved	
Party Name	VEDANTA LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024	
HQ File Number	HQRNORM APPLY 00005152AM23	
RA File Number	05AX04002709 AM23	
Licence No and Date	0511016466/21/12/2022	
Norms Committee Decision:		
The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee to explain the process and procurement/import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license issued based on the quantity allocated out of the total 0.5 Million tons by the Supreme Court of India. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in AA against restricted licenses issued by the DGFT. After detailed deliberation and based on the recommendations of the technical authority and the information provided by the firm, the committee decided to approve the ad-hoc norms as follows:		
Export Item Name: Green Anode		
Qty.: 14000 MT		
Import items:		
S. no.	Item description	Qty. recommended
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export

2	Anode Butt	0.212 MT Per MT of Export
3	Coal Tar Pitch	Deleted (Indigenously procured)

*Subject to total import granted through “Restricted Item licence” by DGFT during the financial year and compliance of other statutory conditions, if any.

Note: -No Advance Authorisation should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

RA may take necessary action subject to above conditions and compliance with other usual conditions of the HBP.

Case No.	131 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	AKAY NATURAL INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005160AM23
RA File Number	10AX04000224 AM23
Licence No and Date	1011001524/21/12/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the details of indigenous input with qty.	
The case stands deferred.	

Case No.	132 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005167AM23
RA File Number	03AX04004654 AM23
Licence No and Date	0311020186/21/12/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and based on recommendation of tech authority and taking cue form approved norms in NC Meeting No- NC/4/MEET/FEB/202223/18 dated 18.02.2023, the committee decided to approve the ad-hoc norms as under:

Export item	Qty.	Import item	Qty. Recommended
Potassium Bromide (Potassium Bromide Chips)	1 kg.	Hydrobromic Acid	1.484 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	133 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	SHAKUNTALAM IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005171AM23
RA File Number	05AX04002507 AM23
Licence No and Date	0511016480/21/12/2022

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Complete spec of import and COA from supplier
- Complete spec of export
- Justification of 15 % wastage, with commercial value of by product obtained.

The case stands deferred.

Case No.	134 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	RALLIS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005174AM23
RA File Number	03AX04004314 AM23

Licence No and Date	0311020188/21/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	135 / NC/4/MEET/Jul/202425/9		
Case Status	Case Approved		
Party Name	NEOGEN CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024		
HQ File Number	HQRNORM APPLY 00005536AM23		
RA File Number	NA		
Licence No and Date	0311020187/21/12/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and cue from approved norms for AA no-0311015016 dated 26/05/2022 in NC meeting no- NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024 and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
LITHIUM CHLORIDE (99 PERCENT ANHYDROUS)	1 Kg	LITHIUM CARBONATE	0.967 Kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	136 / NC/4/MEET/Jul/202425/9		
Case Status	Case Deferred		
Party Name	HERANBA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024		
HQ File Number	HQRNORM APPLY 00005205AM23		
RA File Number	03AX04004516 AM23		
Licence No and Date	0311020196/22/12/2022		

Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration showing approved composition. 2. Density of export item. The case stands deferred.
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Case No.	137 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005206AM23
RA File Number	03AX04004518 AM23
Licence No and Date	0311020197/22/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration showing approved composition. 2. Density of export item. The case stands deferred.	

Case No.	138 / NC/4/MEET/Jul/202425/9
Case Status	Case Withdrawn
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005235AM23
RA File Number	05AX04002762 AM23
Licence No and Date	0511016510/22/12/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was surrendered at CLA-Delhi on dated 19.06.2023 because the export order has been cancelled. Accordingly, the committee decided to close the case.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	139 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005253AM23
RA File Number	03AX04004529 AM23
Licence No and Date	0311020246/23/12/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	140 / NC/4/MEET/Jul/202425/9				
Case Status	Case Approved				
Party Name	BAJAJ POLYBLENDS PRIVATE LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024				
HQ File Number	HQRNORM APPLY 00005423AM23				
RA File Number	50AX04000083 AM23				
Licence No and Date	5011000736/29/12/2022				
Norms Committee Decision:					
The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to approve the norms as under:					
Export item		Qty.	S.N	Import item	Qty. Recommended
FILLER MASTERBATCH (FILLER MASTERBATCH		1000000 kg.	1	LINEAR LOW-DENSITY	242050 Kg.

(CACO3 BASED) (PLASTWHITE, PLAST FILL PLAST WHITE PREMIUM, PLAST CLEAR, PLAST CLEAR FILM & PLAST MODIFIER) HAVING RAW MATERIAL LINEAR LOW DENSITY POLYETHYLENE (LLDPE) 235000 KGS AND CALCIUM CARBONATE 765000 KGS)			POLYETHYLENE	
		2	CALCIUM CARBONATE	787950 Kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	141 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005441AM23
RA File Number	05AX04002810 AM23
Licence No and Date	0511016634/30/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee to explain the process and procurement/import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license issued based on the quantity allocated out of the total 0.5 Million tons by the Supreme Court of India. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in AA against restricted licenses issued by the DGFT. After detailed deliberation and based on the recommendations of the technical authority and the information provided by the firm, the committee decided to approve the ad-hoc norms as follows: Export Item Name: Green Anode Qty.: 14000 MT Import items:	

S. no.	Item description	Qty. recommended
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export
2	Anode Butt	0.212 MT Per MT of Export
3	Coal Tar Pitch	Deleted (Indigenously procured)

*Subject to total import granted through “Restricted Item licence” by DGFT during the financial year and compliance of other statutory conditions, if any.

Note: -No Advance Authorisation should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

RA may take necessary action subject to above conditions and compliance with other usual conditions of the HBP.

Case No.	142 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005515AM23
RA File Number	03AX04004877 AM23
Licence No and Date	0311020479/04/01/2023

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

1. Copy of CIB Registration showing approved composition.
2. Density of export item.

The case stands deferred.

Case No.	143 / NC/4/MEET/Jul/202425/9
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Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005597AM23
RA File Number	06AX04000312 AM23
Licence No and Date	0611001795/06/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	144 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005720AM23
RA File Number	08AX04001557 AM23
Licence No and Date	0811007007/13/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm had submitted a reply and requested additional time to furnish the following: 1. An overall yield of 86.7% is shown in the details given whereas norms applied on 47.5% yield which is low. Justification with a copy of technical literature may be furnished. 2. Specific use of NBI in the reaction is not indicated. Recovery of NBI, if used, may be explained. The committee agreed and decided to grant 30 days for the submission of the above information. The case stands deferred.	

Case No.	145 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024

HQ File Number	HQRNORM APPLY 00005730AM23
RA File Number	08AX04001730 AM23
Licence No and Date	0811007009/16/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	146 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005756AM23
RA File Number	03AX04003936 AM23
Licence No and Date	0311020748/16/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration showing approved composition. 2. Density of export item. The case stands deferred.	

Case No.	147 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005779AM23
RA File Number	05AX04003042 AM23
Licence No and Date	0511016899/17/01/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	Import item	Quantity Recommended
FLUROXYPYR MEPTYL 18% EC(a.i. content 26% w/v)	1 Ltr.	FLUROXYPYR MEPTYL TECHNICAL 95.0% W/W MIN	0.2652 kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	148 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00005902AM23
RA File Number	05AX04003116 AM23
Licence No and Date	0511017008/24/01/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item Name: Modified Shale Stabiliser (Oil Well Chemical)

Qty.: 1 Kg

Import Items.

S. No.	Import Description	Qty. recommended
1	Humic Powder	0.880 Kg
2	Gilsonite / Natural Asphalt	0.210 Kg

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	149 / NC/4/MEET/Jul/202425/9
Case Status	Case Approved
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00001397AM24
RA File Number	06AX04000086 AM24
Licence No and Date	0611002069/08/06/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	Import item	Quantity Recommended
LITHIUM CHLORIDE (99 PERCENT ANHYDROUS)	1 Kg	LITHIUM CARBONATE	0.967 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	150 / NC/4/MEET/Jul/202425/9
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 9 and 09/09/2024
HQ File Number	HQRNORM APPLY 00003962AM24
RA File Number	06AX04000115 AM24
Licence No and Date	0611002103/04/07/2023

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Chemical reaction of formation of export items indicating molecular weight of both reactants and the products and giving yield of the reaction and calculation
- Purity of Lithium nitrate with COA report.

The case stands deferred.